

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2523
ANSWERED ON:28.03.2012
ROYALTY TO STATES
Shantha J.

Will the Minister of COAL be pleased to state:

- (a) whether the Government has earned/received royalty on coal from various coal producing States/Companies.
- (b) if so, the details thereof during the last three years and the current year, State-wise and year-wise;
- (c) the details of funds given to each coal producing State out of the total royalty; and
- (d) the details of percentage of total royalty paid to the States for the development of coal producing areas and for environmental conservation?

Answer

MINISTER OF STATE FOR COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): The royalty is directly collected by the concerned State Governments from the coal companies on the mined out coal, as stipulated under Section 9 of the Mines and Mineral (Development & Regulation) Act, 1957.
- (b)&(c): The details of royalty paid by Coal India Ltd. (CIL) and Singareni Collieries Company Limited (SCCL) to the coal producing State Governments, during last three years is furnished at Annexure.
- (d): The revenue accruing from royalty to the States from coal companies gets credited into the Consolidated Fund of the State Government concerned, and it is the prerogative of the State Government to utilize the royalty receipts in accordance with their priorities.